

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 950
(To be answered on the 27th July 2015)**

FDI IN AVIATION SECTOR

950. SHRI C.R. CHAUDHARY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has permitted Foreign Direct Investment (FDI) in the aviation sector;
- (b) if so, the details of foreign airlines/companies permitted to invest in the aviation sector of the country;
- (c) the details of the proposals received by the Government from foreign airlines/companies in this regard along with the action taken thereon; and
- (d) whether any pre-condition has been laid down in the guidelines for approval of FDI in Indian carriers and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a): Yes, Madam. Government has permitted different limits of Foreign Direct Investment for different services in aviation sector.

(b) & (c) The following Airlines have been granted permission by Foreign Investment Promotion Board (FIPB) to have joint Venture with foreign Airlines:-

- 1. Jet Airways with Etihad Airways (foreign airline).**
- 2. Air Asia (India) Pvt. Ltd is joint venture of three Companies i.e. TATA Sons Ltd, Air Asia Berhad (foreign Airline) and Telestra Tradeplace Pvt. Ltd.**
- 3. TATA-SIA Airlines Ltd is joint venture of TATA Sons and Singapore Airlines (foreign airlines).**

The above three Airlines are operational at present.

(d) Yes, Madam. Government has issued Aeronautical Information Circular (AIC) 12/2013 on Guidelines for foreign direct investment in aviation sector, which also includes pre-conditions for such investments and the same are available in public domain.
